

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.101 – C.P.(IB)/269(AHM)2023

With

ITEM No. 102 – IA/487(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Honest Derivatives Pvt Ltd

.....Respondent

Order delivered on: 26/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Rashesh Sanjanwala, Sr. Advocate a/w.

: Ms. M.A. Gogia, Advocate

For the Respondent

: Mr. Saurabh Soparkar, Sr. Advocate a/w.

: Ld. Advocate on record.

ORDER
(Hybrid Mode)

In terms of the last order dated 18.06.2024, written submissions has been filed by Applicant through E-Mode and by the respondent through E-mode on yesterday and physically today across the bar. However, learned Senior Counsel for the applicant has objected to the stand taken in written submission qua the discrepancies pointed out being without pleadings of the respondent.

We have heard the learned Senior Counsel appearing for applicant and learned Senior Counsel for the respondent and perused the record.

Reserved for the order.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)